

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 49

CP/301(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **09.05.2024**

NAME OF THE PARTIES: **SANDEEP PAHADI V/s VIGHNESHWAR**
AIRCONDITIONING PRIVATE LIMITED

Section 241(1) Sec. 242(4) Sec. 244(1) of the Companies Act, 2013

ORDER

1. Mr. Rohit Gupta, Advocate a/w Mr. Kunal Kanungo, Advocate a/w Mr. Omkar Deosthale, Ms. Tanushree Sogani, Mr. Atishay Jain, Advocate appeared for the Petitioner.
2. Mr. Amir Arsiwala, Advocate a/w Ms. Ashwini Gawade, Advocate i/b ASR & Associates appeared for the Respondents.
3. Learned Counsel for the Respondent offers to buy out the Petitioner shareholding on the basis of enterprise value determined by valuer.
4. Learned Counsel for the Petitioner informs that they are ready to buy out Nashik Division and will pay balance consideration.
5. Both parties are directed to file their proposed terms.
6. List this matter on **06.06.2024** for further consideration.

7. Interim order shall continue till next of hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna